श्री एस० एम० बनर्जी : प्रकाश वीर शास्त्री जी ने भी । तो मणी राम बागडी जी ने जब आरोप लगाए थे, उस समय सदन के अध्यक्ष श्री हुकम सिंह जी थे । उस समय यह अपील की गई थी कि इस तरह के जो आरोप लगाए जाते हैं एक दूसरे के ऊपर उससे सदन की मर्यादा नहीं रहती है । अब 5 लाख रुपया प्राइवेट सेक्रेटरी ने लिया है या नहीं, इसके बारे में तो अभी कुछ नहीं कहा जा सकता लेकिन मैं यह चाहता हूं कि इसकी इक्वायरी हो । यह जो इक्वायरी हो, यह सदन की समिति बना कर आप कराएं या फिर आप इसकी इंक्वायरी करें और मैं यह नहीं चाहता कि प्राइम मिनिस्टर के ऊपर इस तरह के आरोप लगें । अगर आरोप जो लगाए गये हैं, वे सही हैं, तो मैं समझता हूं कि प्राइवेट सेक्रेटरी को कान पकड कर निकाल देना चाहिए ।

MR. SPEAKER: Mr. Banerjee, this letter is of 1967—that is, 8 years before.

उस वक्त की बात कहिये ।

श्री जगेश्वर मिश्र उस समय का प्राइवेट सेक्रेटरी दो अब मेम्बर बन गया है ।

श्री एस० एम० बनर्जी : प्राइवेट सेक्रेटरी मंत्री भी बन सकता है और प्राइवेट सेक्रेटरी कोई मामूली आदमी नहीं है । प्राईवेट सैक्रेटरी का मंत्री से ज्यादा पद रहता है । इसलिये मैं आप से इस पर रूलिंग चाहता हूं । अगर आप प्रिविलेज मानने नहीं कर सकते हैं, तो मैं इसको जोड़ कर आप से निवेदन करता हूं कि इस सदन की प्रतिष्ठा को आप बचाइए और अगर श्री जगेश्वर मिश्र ने गलत बातें कही हैं और गलत कागज दिये हैं तो फौरन जरी का इन के ऊपर मुकदमा चलना चाहिए और इनको डाक में खड़े होने चाहिए और आप को सजा देनी चाहिए ताकि ये ब्लैकमेल न करें । लेकिन दोनों चीजों को आप को इन्साफ की तराजू में तोलना चाहिये और तोलने के बाद आप इस पर भले ही आज निर्णय न ले, आप बाद में निर्णय लीजिए । दोनों चीजें बहुत ज्यादा जटिल है और कम से कम देश के सामने सही बात आनी चाहिए ।

MR SPEAKER: अब इसके बारे में मैं देखूंगा । फिर करेंगे इसके बारे में बात ।

Let me consider it later on. Now, Papers laid on the Table.

12.40 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO AGREEMENT BETWEEN GOVT OF INDIA AND ONGC

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy each of the following amendments (Hindi and English versions) to the Agreement dated the 17th December, 1966 between the Government of India and Oil and Natural Gas Commission under section 42 of the Income-tax Act, 1961:—

(1) Amendment dated the 16th March, 1974.

(2) Amendment dated the 2nd January, 1975.

[*Placed in library. See No. LT-9623/75*]

REVIEWS AND ANNUAL REPORTS AND A STATEMENT RE. CORRECTION OF ANSWER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year 1973-74

(ii) Annual Report of the Madras Refineries Limited, Manali, Madras, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[*Placed in library See No LT-9624/75*]

(b) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1973-74.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in library See No LT-9625/75*]

(c) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1973-74.

(ii) Annual Report of the Indian Oil Corporation Ltd., Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in library. See No. LT-9626/75*]

(2) A statement correcting the reply given on the 3rd December, 1974 to Unstarred Question No. 2919 by Sarvashri Khemchandbhai Chavda and Satyendra Narain Sinha regarding manufacture of bulk drugs by foreign firms and giving reasons for the delay in correcting the reply.

[*Placed in library. See No. LT-9627/75*]

RLYS. RED TARIFF (3RD AMDT.) RULES, 1975 AND A REPORT RE. RESERVATION OF VACANCIES FOR SC & ST IN RAILWAYS

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): Sir, on behalf of Shri Buta Singh, I beg to lay on the table—

(1) A copy of the Railways Red Tariff (Third Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 506 in Gazette of India dated the 19th April, 1975, issued under section 47 of the Indian Railways Act, 1890

[*Placed in library See No. LT-9628/75*]

(2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending the 30th September, 1974.

[*Placed in library See No. LT-9629/75*]

MR. SPEAKER: Now, the hon Home Minister.